

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
LGCL URBAN HOMES (INDIA) LLP. (PROJECT UNITED TOWERS)
OPERATING IN REAL ESTATE SECTOR AT BENGALURU

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	LGCL Urban Homes (India) LLP. (Project United Towers) having PAN no. AAFL8034B and CIN No. AAB4374. The CIRP is restricted to the Project United Towers only.
2. Address of the registered office	No 12/1, Rest House Road, Bangalore, Karnataka 560001.
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	United Towers site is located at 20/4, Kadubeesanahalli Village, Varthur Hobli, Marathahalli Subdivision, Ward No.150, Mahadevapura Zone, Bengaluru.
5. Installed capacity of main products/ services	Residential flats on a Land parcel of around 2924.89 Sq. Mt. Total Built up area- 9757.85 Sq. Mt. with Basement, Ground Floor, 7 Upper Floors and Terrace.
6. Quantity and value of main products/ services sold in last financial year	Nil. Project is stalled in 2020. Total Flats Proposed is 50 Flats (total saleable area: 81136 sft.), Developer's share is 27 flats of 43,009 sft, of which 11 flats (19,496 sft) are yet to be sold.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	Details are available with the Resolution Professional. Kindly contact cirp.lgclCD@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Kindly contact cirp.lgclCD@gmail.com
10. Last date for receipt of expression of interest	6.00 PM on 20/05/2025
11. Date of issue of provisional list of prospective resolution applicants	24/05/2025
12. Last date for submission of objections to provisional list	6.00 PM on 29/05/2025
13. Date of issue of final list of prospective resolution applicants	08/06/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26/5/2025
15. Last date for submission of resolution plans	26/06/2025
16. Process email id to submit Express of Interest	cirp.lgclCD@gmail.com


Smt.Ramanathan Bhuvaneshwari,

IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864

Address: C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore-78.

For LGCL Urban Homes (India) LLP. (Project United Towers)

Dated 30.04.2025 /Bengaluru

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(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
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14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26/5/2025
15. Last date for submission of resolution plans	26/06/2025
16. Process email id to submit EOI	cirp.lgclid@gmail.com

Dated: 30.04.2025 /Bengaluru

Smt. Ramanathan Bhuvaneshwari,
IP Registration No: IBB/IIA-002/IPP-N00306/2017-18/10864
 Address: C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore-78.
 For LGCL Urban Homes (India) LLP. (Project United Towers)

FORM NO. NCLT. 3A
ADVERTISEMENT DETAILING PETITION
[See Rule 35 of the National Company Law Tribunal Rules, 2016]
In The Matter of Scheme of Amalgamation
Amongst
Assetz Whitefield Homes Private Limited
(Petitioner Company No. 1 / Transferor Company)
And
APG Lifestyle Homes Private Limited
(Petitioner Company No. 2 / Transferee Company)
And
Their Respective Shareholders and Creditors
Company Petition No. CP (CAA)/12/CHE/2025 in CA (CAA)/68/CHE/2024
ASSETZ WHITEFIELD HOMES PRIVATE LIMITED
(CIN: U70109TN2012PTC173978)
 A company registered under Companies Act, 1956, having its registered office situated at New No. 10/28, Shankaralaya, 2nd Floor, 3rd Cross Street, R.K.Nagar, Raja Annamalaipuram, Mandaveli, Chennai, Raja Annamalaipuram, Chennai City Corporation, Chennai-600028, Tamil Nadu, India.
Represented by Mr.Ramananda Suhas, Authorized Signatory
: Petitioner Company No. 1 / Transferor Company
APG LIFESTYLE HOMES PRIVATE LIMITED
(CIN: U70109TN2017PTC173976)
 A company registered under Companies Act, 2013, having its registered office situated at New No. 10/28, Shankaralaya, 2nd Floor, 3rd Cross Street, R.K.Nagar, Raja Annamalaipuram, Mandaveli, Chennai, Raja Annamalaipuram, Chennai City Corporation, Chennai- 600028, Tamil Nadu, India
Represented by Mr.Sanjay Sudhakar Torgal, Authorized Signatory
: Petitioner Company No. 2 / Transferee Company
(Together known as "Petitioner Companies")

NOTICE OF PETITION

A Petition under Sections 230 to 232 of the Companies Act, 2013, seeking approval of the Scheme of Amalgamation of **Assetz Whitefield Homes Private Limited** (Petitioner Company No. 1/ Transferor Company) with **APG Lifestyle Homes Private Limited** (Petitioner Company No. 2/ Transferee Company) was listed on 16 April, 2025 and the said Petition is fixed for further hearing before the Hon'ble National Company Law Tribunal, Chennai Bench-II on 29 May, 2025. Any person desirous of supporting or opposing the said petition should send to the respective Petitioner Companies' at Registered office, notice of his/her intention, signed by him/her or his/her advocate/ representative, with his/her name and address, so as to reach the Petitioner Companies, Registered office not later than two days before the date fixed for the hearing of the Petition.

Where he/she seeks to oppose the Petition, the grounds of opposition or copy of his/her affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

For and on behalf of Petitioner Company No. 1 Sd/- Mr. Ramananda Suhas Authorised Signatory	For and on behalf of the Petitioner Company No. 2 Sd/- Mr. Sanjay Sudhakar Torgal Authorised Signatory
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Date: 30.04.2025
Place: Chennai

Signpost India Limited

Corporate Identification Number (CIN): L74110MH2008PLC179120
Registered Address: 126, Jolly Maker Chambers II, Nariman Point, Nariman Point, Mumbai, Maharashtra, India, 400021
Corporate Office: 202, Pressman House, Nehru Road, Vile Parle East, Near Santacruz Airport, Mumbai- 400099
Website: www.signpostindia.com | **Email:** info@signpostindia.com
Tel.: (022) 61992400

NOTICE
Transfer of equity shares of the Company to the Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016 ("the Rules"), as amended, the **Final Dividend declared for the financial year 2016-17**, which remained unclaimed for a period of seven years will be credited to the IEPF on August 07, 2025. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website: <https://signpostindia.com/wp-content/uploads/2025/04/PAL-Unpaid-Dividends-2016-17.pdf>

In this connection, please note the following:

- In case you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
- In case you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before July 29, 2025, the Company will proceed to transfer the liable dividend and corresponding Equity shares in favour of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining an Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent, Mr. Dnyanesh Gharote, Deputy Vice President at KFin Technologies Ltd, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Mandal, Hyderabad, Telangana, 500032. Tel: 1800 309 4001 or email ID: einward.ris@kfnitech.com.

For Signpost India Limited
 Sd/-
Mr. Jitesh Rajput

Place : Mumbai
Date : April 29, 2025

PRUDENT CORPORATE ADVISORY SERVICES LIMITED

PUBLIC CAUTION NOTICE

FAKE ACCOUNTS AND GROUPS IMPERSONATING PRUDENT CORPORATE ADVISORY SERVICES LIMITED AND MR. SANJAY SHAH (MANAGING DIRECTOR) ON WHATSAPP

We wish to inform the general public that Prudent Corporate Advisory Services Limited ("Prudent") has recently identified number of fake accounts and groups on 'WhatsApp' impersonating Prudent and Mr. Sanjay Shah, (Managing Director). These unauthorized accounts have been created with the potential intent of misleading or defrauding individuals.

Please be advised that Prudent, its employees, Directors, or any affiliated group companies are not associated with any of these fake WhatsApp accounts, groups, its activities or any claim made by it. We disclaim any responsibility for any losses, damages, or liabilities arising from such fraudulent activities.

We urge general public to stay vigilant and not fall victim to such scams. To ensure you are receiving accurate and legitimate information about our products and services, please rely only on our official handles listed below:

Our official toll-free numbers are as below:

- +1800 419 9992 for registered Partners
- +1800 419 5051 for Investors
- +079-6902 9992 for Call & Trade for Registered Investors

Our Official website is – <https://www.prudentcorporate.com/> and <https://www.fundzibazar.com/>

This notice is being issued in public interest.

For & on behalf of Prudent Corporate Advisory Services Limited

Ahmedabad Sd/-
Dt. 30.04.2025 **Authorized Signatory**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-II), CHENNAI
 CP (CAA)/24(CHE)/2025
 CONNECTED WITH
 CA (CAA) /21 (CHE)/2025
 In the matter of the Companies Act, 2013 (18 of 2013)
 AND
 In the matter of Section 230 to 232 and other applicable provisions of the Companies Act, 2013
 AND
 In the matter of Scheme of Arrangement (Demerger) between Sameera Rajendran Investments Private Limited and Prima Products Private Limited Sameera Rajendran Investments Private Limited a Company incorporated under the Companies Act, 1956, having its Registered Office at No 1, Nava India Road, Coimbatore-641028, Tamilnadu Represented by its Director –Mr. D Rajendran
 Petitioner Company-1/Demerged Company/Transferor Company
 Prima Products Private Limited a Company incorporated under the Companies Act, 1956, having its Registered Office at No 1, Nava India Road, Coimbatore-641028, Tamilnadu Represented by its Director –Mr. Rohit Rajendran
 Petitioner Company-2 /Resulting Company/ Transferee Company

NOTICE OF PETITION

Take Notice that a Petition under Section(s) 230 to 232 of the Companies Act, 2013 for sanctioning the Scheme of Arrangement (Demerger) between Sameera Rajendran Investments Private Limited and Prima Products Private Limited, presented jointly by the Petitioner Companies on 12th April 2025 was admitted on 23rd April 2025 by the Honourable National Company Law Tribunal, Bench at Chennai ("Hon'ble Tribunal") and the said Petition is fixed for hearing before the Hon'ble Tribunal on Wednesday, 28th May 2025.

Any person who seeks to oppose the Petition at the hearing, should submit an affidavit with the grounds of opposition in form of representation before the Hon'ble Tribunal and give a copy of thereof in writing either to the Petitioner Company or their Authorised Representative so as to reach not later than two days before the date fixed for the hearing of the Petition and appear in person or by his Advocate. A copy of the Petition will be furnished to any person requiring the same on payment of the prescribed charges for the same.

Sd/- M R THIAGARAJAN
 Authorised Representative
 C-18, United Nagar, Veerakeralam Post,
 Coimbatore - 641 007

Dated: 28.04.2025

NOTICE

Unaudited Half-Yearly financial results of Schemes of SBI Mutual Fund for the period ended March 31, 2025

Notice is hereby given that in terms of Regulation 59 of Securities and Exchange Board of India (Mutual Funds) Regulations 1996, the unaudited half-yearly financial results of the Schemes of SBI Mutual Fund (the Fund) for the period ended March 31, 2025 have been hosted on the website of the Fund viz. www.sbfm.com.

Investors may accordingly view / download the results from website.

For SBI Funds Management Limited
 Sd/-
Nand Kishore
Managing Director & CEO

Asset Management Company: SBI Funds Management Limited (A Joint Venture between SBI & AMUNDI) (CIN: U65990MH1992PLC065289), **Trustee:** SBI Mutual Fund Trustee Company Pvt. Ltd. (CIN: U65991MH2003PTC138496), **Sponsor:** State Bank of India, **Regd Office:** 9th Floor, Crescenzo, C - 38 & 39, G Block, Bandra-Kurla Complex, Bandra (E), Mumbai - 400051, **Tel:** 91-22-621793000 • **Fax:** 91-22-67425687 • **E-mail:** partnerforlife@sbfm.com • www.sbfm.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SBFMF/2025/APR/07

NOTICE

SUNDARAM MUTUAL
 Sundaram Finance Group

HALF-YEARLY UNAUDITED FINANCIAL RESULTS OF THE SCHEMES OF SUNDARAM MUTUAL FUND

Notice is hereby given that, in accordance with Regulation 59 of SEBI (Mutual Funds) Regulations, 1996, the unaudited financial results of the schemes of Sundaram Mutual Fund for the half year ended March 31, 2025 have been hosted on the website of Sundaram Asset Management Company Limited (the AMC) viz. www.sundarammutual.com.

Investors may accordingly view or download the results from the above given website.

For Sundaram Asset Management Company Limited,
 Company Secretary & Compliance Officer
R. Ajith Kumar,

Place: Chennai
 Date: April 30, 2025

For more information please contact:
Sundaram Asset Management Company Ltd
 (Investment Manager to Sundaram Mutual Fund)
 CIN: U93090TN1996PLC034615
Corporate Office: 1st and 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
 Toll 1860 425 7237 (India) +91 40 2345 2215 (NR)
www.sundarammutual.com
 Regd. Office: No. 21, Patullas Road, Chennai 600 002.

Mutual Fund Investments are subject to market risks, read all scheme related documents carefully.

ATTENTION

ZUVENTUS HEALTHCARE LIMITED

CIN: U85320PN2002PLC018324
Reg. Office: P1 and P2, IT-BT Park, MIDC Phase II, Pune - 411057
Head Office: Zuventus House Plot No. Y2, CTS No. 358/A2, Near Nahur Railway Station, Nahur West, Mumbai - 400078. Website: www.zuventus.co.in
E-mail: Zuventus.Corporate@zuventus.com • Phone No.: 022 – 6283 8000

PUBLIC NOTICE

Attention of general public is drawn to the notification no. S.O. 1717(E) dated 15th April, 2025 regarding Fixed Dose Combinations of Chlorpheniramine Maleate + Phenylephrine Hydrochloride issued by MINISTRY OF HEALTH AND FAMILY WELFARE, Department of Health and Family Welfare, New Delhi. Vide the said notification, the Ministry has mandated the inclusion of the warning that fixed dose combination shall not be used in children below four years of age on the label and package insert or the promotional literature of the Fixed Dose Combinations of Chlorpheniramine Maleate + Phenylephrine Hydrochloride.

We have instructed the manufacturing locations to print the said warning on the product label of the concerned products which are manufactured after 15th April 2025. However, our stocks already manufactured up to 15th April 2025 do not bear the aforesaid warning on its label.

AS SUCH, PLEASE NOTE THAT FIXED DOSE COMBINATIONS OF CHLORPHENIRAMINE MALEATE + PHENYLEPHRINE HYDROCHLORIDE SHALL NOT, IN ANY CIRCUMSTANCE, BE PRESCRIBED FOR ADMINISTRATION TO CHILDREN BELOW THE AGE OF FOUR YEARS.

For Zuventus Healthcare Limited
 Sd/-
Dr. Bhupesh Dewan
Director : Medical Services

Date: April 28, 2025
Place: Mumbai

KESORAM TEXTILE MILLS LIMITED
 CIN: L17114WB1999PLC089148
Registered Office & Factory: 42, Garden Reach Road, Kolkata 700 024
 Phone: +91 33 2489 3472, 2489 7825
City Office & Share Department: 9/1, R.N. Mukherjee Road, Kolkata - 700 001
 Phone: +91 33 2243 5453 / 2242 9454
 Website: www.kesoramtextiles.in; Email: sharedepartment@kesoramtextiles.in

NOTICE TO THE SHAREHOLDERS OF 26TH ANNUAL GENERAL MEETING

The 26th Annual General Meeting of the Company ("AGM") will be held on **Wednesday, 28th May, 2025 at 11:00 a.m. (IST)** through Video Conference ("VC")/ Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013, and the Rules made thereunder, read with MCA and SEBI Circulars.

The e-copy of the Notice of the AGM and the Annual Report 2024-25 will be available on the website of the Company at www.kesoramtextiles.in, website of The Calcutta Stock Exchange Ltd www.cse-india.com and on the website of CDSL at www.evotingindia.com.

Members can attend and participate in the AGM through the VC/OAVM facility only, the details of which will be provided in the Notice of the Meeting. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Notice of the AGM along with the Annual Report 2024-25 will be sent only electronically to those Members whose e-mail addresses are registered with the Company/ Registrar & Share Transfer Agent (RTA)/ Depository Participants (DPs).

Members holding shares in physical form as well as members who have not yet registered their e-mail addresses are requested to send an e-mail to the RTA viz. MCS Share Transfer Agent Ltd at mcستا@rediffmail.com mentioning the Name of Member(s), Folio No along with the self-attested copy of PAN Card before 5:00 PM. (IST) on **Friday, 2nd May, 2025** to receive the Notice of AGM and Annual Report and to receive the login id and password for e-voting. Members holding shares in demat form, are requested to update the same with their DPs. Company will not dispatch physical copy of Notice of 26th AGM along with Annual Report to the members in view of its green initiatives and the MCA Circulars. However, the same shall be made available upon the request from the Member(s) from case to case basis.

In terms of section 108 of the Companies Act, 2013, applicable Rules thereon and Regulation 44 of SEBI (LODR) Regulations, 2015, the Company is providing remote e-Voting facility ("remote e-Voting") of CDSL to all its members to cast their votes on all resolutions set out in the Notice convening the 26th AGM of the Company. The remote e-voting period begins from **9.00 A.M. (IST) on Saturday, 24th May, 2025 and ends at 5.00 PM. (IST) on Tuesday, 27th May, 2025.** Additionally, the Company shall also provide the facility of voting through e-Voting system during the meeting. Detailed procedure for remote e-voting before the AGM/during the AGM will be provided in the Notice of the AGM. The Board of Directors has appointed Mr. Anil Dubey (CP Registration No. 12588), Practicing Company Secretary, as the Scrutinizer to enable the voting at venue of AGM and remote e-Voting processes to be conducted in a fair and transparent manner.

The Register of Members and Share Transfer books of the Company will remain closed from **Thursday, 22nd May, 2025 to Wednesday, 28th May, 2025 (both days inclusive)** for the purpose of AGM.

For Kesoram Textile Mills Limited
 Sd/-
Vinamrata Agrawal
Company Secretary

Place : Kolkata
 Date : 29th April, 2025

ENKEI **Enkei Wheels (India) Limited**

Regd. Office : Gat 1425, Village Shikrapur, Tal. Shirur, Pune - 412 208.
 Tel No. : (02137) - 618700 Fax No. : (02137) - 618720
 Email: secretarial@enkei.in Website : www.enkei.in
 CIN: L34300PN2009PLC133702

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR QUARTER ENDED MARCH 31, 2025
 (Figure in INR Million)

Sr. No	Particulars	Standalone Results			
		For the Quarter Ended		For the Year Ended	
		March 31, 2025	December 31, 2024	March 31, 2024	December 31, 2024
		Unaudited	Audited	Unaudited	Audited
1	Total income from operations (Net)	2,279.81	1,952.00	2,216.14	8,444.63
2	"Net Profit/(Loss) for the Period (before Tax before Exceptional & Extra-ordinary Items)"	(72.09)	(36.92)	141.46	22.30
3	Net Profit/(Loss) for the Period before tax (after Exceptional & Extraordinary Items)	(72.09)	(36.92)	141.46	22.30
4	"Net Profit/(Loss) for the Period after tax (after Exceptional & Extraordinary Items)"	(52.97)	(29.67)	88.69	26.56
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period(after tax) and Other Comprehensive Income (after tax)]	(55.00)	(32.13)	89.08	21.93
6	Paid up Equity Share Capital (Face Value of Rs.5/- each)	89.87	89.87	89.87	89.87
7	Total Reserves (excluding Revaluation Reserve)	—	—	—	2,264.47
8	Basic and Diluted Earnings Per Share (of Rs.5/- each)				
(i)	Basic :	(2.95)	(1.65)	4.93	1.48
(ii)	Diluted:	(2.95)	(1.65)	4.93	1.48

Note :

- The above is an extract of the detailed format of unaudited financial results for the quarter ended March 31, 2025 filed with BSE Ltd. under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the said quarter is available on the website of BSE Ltd. at www.bseindia.com and company's website at www.enkei.in
- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on April 28, 2025.

For Enkei Wheels (India) Limited
 Sd/-
Kenjiro Hama
Managing Director
DIN: 10516270

Place : Shikrapur, Pune
 Date : 28th April, 2025

JANA SMALL FINANCE BANK
 (A Scheduled Commercial Bank)
 CIN No: L65923KA2006PLC040028
 Regd Office : The Fairway Business Park #10/1, 11/2, 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to ECL, Challaghatta, Bengaluru 560071

EXTRACTS OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025
 (IN INR 000s)

Particulars	Quarter Ended		Year Ended	
	31-03-2025 Audited	31-12-2024 Unaudited	31-03-2024 Audited	31-03-2024 Audited
Total Income from Operations	1,43,31,633	1,35,48,159	1,29,09,480	5,48,56,549
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	11,98,385	10,53,359	16,64,902	47,36,780
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	11,98,385	10,53,359	16,64,902	47,36,780
Net Profit / (Loss) for the year (after tax) (after exceptional and/or extraordinary items)	12,34,785	11,06,601	32,16,777	50,14,187
Paid up Equity Share Capital	10,50,565	10,47,423	10,45,903	10,50,565
Reserves (excluding Employees Stock Option Reserve)	-	-	-	3,98,65,467
Networth	3,87,43,078	3,73,60,643	3,39,09,020	3,87,43,078
Paid up Debt Capital / Outstanding Debt	3,86,68,171	3,97,24,950	5,21,14,591	3,86,68,171
Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil
Capital Adequacy Ratio (%)	20.68%	18.39%	20.31%	20.68%
Debt Equity Ratio	0.95	1.00	1.46	0.95
Earnings Per Equity Share (face value of ₹ 10 per share)				
1. Basic (₹)	11.76	10.57	34.55	47.89
2. Diluted (₹)	11.71	10.49	34.50	47.67

Notes :

- The above publication is an extract of the detailed financial results filed with the Stock Exchange under Regulation 30, 33, 51 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The above results of the Bank have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on April 29, 2025.
- Previous period/year figures have been regrouped / reclassified, wherever necessary to conform with the current period/year presentation.
- The full format of financial results are available on Stock Exchange websites (www.bseindia.com) and (www.nseindia.com) and Bank's website (www.janabank.com)

Bengaluru, April 29, 2025

For and on behalf of the Board of Directors
Ajay Kamwal
 Managing Director & Chief Executive Officer

Niwas Housing Finance Private Limited
 (Formerly known as IndoStar Home Finance Private Limited)
 Regd Office: Unit no. 305, 3rd Floor, Wing 2/E, Corporate Avenue, Andheri Ghatkopar Link Road, Chakala Andheri (East), Mumbai - 400093, India; Tel: +91 22 6520 2222
 CIN: U65990MH2016PTC271587, Website: www.niwasdfc.com, Email: connect@niwasdfc.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2025
 (INR in Lakhs)

Sr. No.	Particulars	Quarter ended		Year ended	
		31 March 2025	31 March 2024	31 March 2025	31 March 2024
		Audited	Audited	Audited	Audited
1	Revenue from operations (including other income)	12,176	8,386	40,908	29,043
2	Profit / (loss) before tax	3,174	1,963	9,059	5,786
3	Profit / (loss) after tax	2,373	1,567	6,777	4,409
4	Total Comprehensive Income (comprising of Profit/(loss) after tax and other comprehensive income after tax	-	(2)	(11)	(8)
5	Paid up Equity Share Capital (Face value of INR 10/- each)	45,000	45,000	45,000	45,000
6	Reserves (excluding Revaluation Reserve)	20,431	13,114	20,431	13,114
7	Securities Premium Account	Nil	Nil	Nil	Nil
8	Net Worth	64,803	57,629	64,803	57,629
9	Paid up Debt Capital / Outstanding Debt	7,138	5,232	7,138	5,232
10	Outstanding redeemable preference shares	Nil	Nil	Nil	Nil
11	Debt-equity ratio	3.43	2.64	3.43	2.64
12	Earning Per Share (Face value of INR 10/- each) (*not annualised)				
	Basic (INR)	0.53*	0.35*	1.51	0.98
	Diluted (INR)	0.53*	0.35*	1.49	0.98
13	Capital Redemption Reserve	Nil	Nil	Nil</	